

Recovery of DPEA on imported bulk drugs

1327. SHRI BEKAL U TSAHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 333 given in the Rajya Sabha on 7th May, 1990 and state:

(a) what are the names of importers to whom notices were issued for recovery into Drugs Prices Equalisation Account and when was the first notice issued;

(b) what are the names of importers who have not provided the information asked for;

(c) what is the time limit given to each and what steps are being taken to obtain the required information;

(d) whether it is a fact that a number of importers did not even apply for price fixation of imported drugs under DPCO, 1979;

(e) what penal action has been initiated against them;

(f) whether it is a fact that his Ministry has omitted the provision for fixation of prices of imported bulk drugs under DPCO, 1987; and

(g) if so, what are the reasons therefor and what steps are being taken to discipline the prices of such imported bulk drugs?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c) Information to the extent available could be collected and laid on the table of the Rajya Sabha.

(f) and (g) Drugs (Prices Control) Order, 1987 is based on the measures which were approved in December, 1986. In the said order there is no provision enjoining upon the importers of bulk drugs meant for sale in the country to have their prices approved from the Government before their sale.

Prices of Glybenclamide

1328. DR. RATNAKAR, PANDEY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 358 given in the Rajya Sabha on 7th May, 1990 and state:

(a) when the company challenged the Government fixed prices of Glybenclamide;

(b) what was the production of Glybenclamide from 17th November, 1983 to 31st December, 1983 and what was the rate of recovery taken by special team for the assessment of liability;

(c) when was the stay vacated and when Government fixed the formulation prices base on Government notified price bulk drugs;

(d) when the company implemented the fixed prices of finished medicines;

(e) what is the period for which the liability is to be assessed and by when final assessment upto that period would be made;

(f) whether it is a fact that his Ministry has recently decided to bring this drug under price control which was wrongly excluded from DPCO, 1987; and

(g) if so, by when?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) M/s. Hoechst India Ltd., challenged the Government fixed price for Glybenclamide in the Delhi High Court in February, 1984.

(b) Special Team took the consumption of Glybenclamide between 17th November, 1983 to 31st December, 1983 at 35.34 kgs. Recovery was recommended by Special Team at the rate of Rs. 7342 per kg. Further scrutiny of the findings of the team is in progress, in view of receipt of certain complaints.